Title: Need to safeguard the interests of SCs/STs by effectively implementing law - Laid.

DR. N. VENKATASWAMY (TIRUPATI): Untouchability was removed in the Constitution and in concurrence with the provisions of the Constitution, the Protection of Civil Rights (PCR) Act, 1955 and Scheduled Tribes (Prevention of Atrocities) Act, 1989 were brought into force to see that people belong to SCs/STs community are given social status and also to bring them into mainstream of national life. Huge amounts are being spent on police and judiciary to implement these acts, but the results do not reflect the amounts spent on them.

Sir, because of the failure at implementation stage, the objectives with which these two Acts were passed are not achieved fully so far.

Sir, the main problem lies in the periodic review of the cases by various Committees set up the State, District and Block levels for quarterly review of cases under these two Acts, where District Collectors, Block Development Officers, Social Welfare Minister including Chief Minister of the State are involved. But never did these committees meet nor do they take effective measures.

I, therefore, humbly request the Union Government that persons who are having strong commitment towards welfare of the SCs/STs, be chosen by considering their background, social responsibility and approach to strengthen the administrative, enforcement and judicial machinery, publicity and relief and rehabilitation of the affected people.